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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

Appeal No.376/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Sadhan Kr. Ghosh-Vs-ROC, WB		
Under Section	252(3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

ARUN KUMAR JAINWAL  
COMPANY SECRETARY IN PRACTICE

DH Excon India  
Pvt. Ltd  
(Sadhan Kr. Ghosh)

*[Signature]*  
13/02/2018

**ORDER**

Ld. Counsel for the appellant is present.

The Registrar of Companies, West Bengal has filed his report. Ld. Pr. CS appearing on behalf of the appellant submits that no rejoinder is to be filed to the report filed by the ROC, West Bengal. It is recorded. However, on hearing the appellant it is understood that the annual returns and balance sheets for the defaulting year not at all produced. Ld. Counsel appearing for the appellant sought leave to file the documents so as to show that the company is a going concern. Leave is granted. Appellant is directed to file the balance sheets and annual returns for the defaulting years as well as the current year, if any, by way of supplementary affidavit.

List it on 22/03/2018.

*[Signature]*

(Jinan K.R.)  
Member (J)